

O.A. No. 951/2004

12.12.2011

Hon'ble Mr. D. C. Lakha, Member (A)
Hon'ble Mr. Sanjeev Kaushik, Member (J)

Heard Sri S. Narain, learned counsel for the applicant and Sri M.K. Sharma, learned counsel for the respondents.

The learned counsel for the applicant at the outset has stated that this OA was preferred against the order of suspension dated 22.8.2003 of the applicant. The applicant has retired from service during the pendency of this case. Factually it is endorsed by the respondents counsel. In view of the statement of the applicant's counsel the OA is dismissed as being infructuous.

Ab.
J.M.

A.M.

/S.V./